

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 185 OF 2018 IN
DFR NO. 186 OF 2018

Dated: 7th May, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association	...	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-2

ORDER

(IA-185 of 2018 for condonation of delay in filing the appeal)

The learned counsel, Ms. Anushree Bardhan, accepts notice on behalf of the second Respondent/DVC.

The learned counsel appearing for the second Respondent submitted that, the learned counsel appearing for the Appellant may kindly be directed to serve a copy of IA No. 185 of 2018 and the Appeal Paper Book to her. Further, she requested that 10 days time may kindly be granted to enable her to file her objection/reply to the IA No. 185 of 2018.

Submissions made by the learned counsel appearing for the second Respondent, as stated above, are placed on record.

The learned counsel appearing for the Appellant is directed to serve a copy of the IA No. 185 of 2018 along with Appeal Paper Book to the learned counsel appearing for the second Respondent immediately.

The learned counsel appearing for the second Respondent is permitted to file her reply/objection to the IA No. 185 of 2018 by 18.05.2018 after duly serving copy on the other side.

List this matter on 28.05.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Vt/js